FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PSB INDUSTRIES (INDIA) PVT LTD

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	**PSB INDUSTRIES (INDIA) PVT LTD**
2.	Date of Incorporation of Corporate debtor	21st May, 1981
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	**CIN**: U74899DL1981PTC011776
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** Basement 185-K-3, Sarai Jullena, Lotus Pond Road, New Delhi South Delhi-110025
6.	Insolvency Commencement date in respect of corporate debtor	28th July, 2022
7.	Estimated Date of closure of insolvency resolution process	24th January, 2023 (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Man Mohan Vij IBBI/IPA-001/IP-P01326/2018-2019/12099
9.	Address and Email of the Interim Resolution Professional as registered with the Board	C 318,Sushant Lok I, Gurgaon, Haryana-122009 Email:- mm_vij@yahoo.co.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	C 318,Sushant Lok I, Gurgaon, Haryana-122009 Email:- cirp.psb@gmail.com
11.	Last Date of Submission of Claims	11th August, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench II, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **PSB Industries (India) Pvt Ltd** on 28th July, 2022**.**

The creditors of **PSB Industries (India) Pvt Ltd** are hereby called upon to submit their claims with proof, on or before **11th August, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.

Man Mohan Vij
Interim Resolution Professional
For PSB Industries (India) Pvt Ltd
Reg. No.: IBBI/IPA-001/IP-P01326/2018-2019/12099
AFA Valid upto 23.11.2022

Place: Gurugram
Date: 29th July, 2022

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

पीएसबी इंडस्ट्रीज (इंडिया) प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	**कार्पोरेट देनदार का नाम**	**पीएसबी इंडस्ट्रीज (इंडिया) प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	21 मई, 1981
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–नई दिल्ली कंपनी अधिनियम 1956 के अंतर्गत
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74899DL1981PTC011778
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजी. कार्यालय:** बेसमेंट 185–के–3, सराय जुलेना, लोटस पॉन्ड रोड, नई दिल्ली दक्षिण दिल्ली–110025
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**28 जुलाई, 2022**
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**24 जनवरी, 2023** (समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**मन मोहन विज** **पंजी. सं.:** IBBI/IPA-001/IP-P01326/2018-2019/12099
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	सी– 318, सुशांत लोक I, गुड़गांव, हरियाणा–122009 **ईमेल :** mm_vij@yahoo.co.in
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	सी– 318, सुशांत लोक I, गुड़गांव, हरियाणा–122009 **ईमेल :** cirp.psb@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**11 अगस्त, 2022**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (छक) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	(क) वेबसाईट: https://www.ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण नई दिल्ली, पीठ–II ने दिनांक **28 जुलाई, 2022** को **पीएसबी इंडस्ट्रीज (इंडिया) प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

पीएसबी इंडस्ट्रीज (इंडिया) प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **11 अगस्त, 2022** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार (लागू नहीं) जैसा कि प्रविष्टि सं 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में निर्दिष्ट करेगा (लागू नहीं)

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

मन मोहन विज
अंतरिम समाधान प्रोफेशनल, पीएसबी इंडस्ट्रीज (इंडिया) प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/IPA-001/IP-P01326/2018-2019/12099
एएफए वैध: 23.11.2022 तक

दिनांक: 29.07.2022
स्थान: गुरुग्राम

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PSB INDUSTRIES (INDIA) PVT LTD

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**PSB INDUSTRIES (INDIA) PVT LTD**
2.	Date of incorporation of Corporate Debtor	21st May, 1981
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1981PTC011776
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Regd. Office** : Basement 185-K-3, Sarai Jullena, Lotus Pond Road, New Delhi South Delhi-110025
6.	Insolvency commencement date in respect of Corporate Debtor	**28th July, 2022**
7.	Estimated date of closure of insolvency resolution process	**24th January, 2023** (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Man Mohan Vij** **Reg. No.**: IBBI/IPA-001/IP-P01326/2018-2019/12099
9.	Address & email of the interim resolution professional, as registered with the board	C- 318, Sushant Lok I, Gurgaon, Haryana-122009 **E-mail:** mm_vij@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C- 318, Sushant Lok I, Gurgaon, Haryana-122009 **E-mail:** cirp.psb@gmail.com
11.	Last date for submission of claims	**11th August, 2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench II, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **PSB Industries (India) Pvt Ltd on 28th July, 2022.**

The creditors of **PSB Industries (India) Pvt Ltd** are hereby called upon to submit their claims with proof, on or before **11th August,2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA (Not Applicable).

Submission of false or misleading proof of claims shall attract penalties.

Date: 29.07.2022
Place: Gurugram

Man Mohan Vij
Interim Resolution Professional for PSB Industries (India) Pvt Ltd
Reg. No.: IBBI/IPA-001/IP-P01326/2018-2019/12099 | **AFA Valid upto** : 23.11.2022